CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 393/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Mauda STPS Stage-I (2X500 MW).

Petition No. 437/GT/2020

- Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Mauda STPS Stage-I (2X500 MW).
- Petitioner: NTPC Limited

Respondents: MPPMCL and 6 others

- Date of Hearing: 24.6.2022
- Coram: Shri I.S Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
- Parties present: Shri Venkatesh, Advocate, NTPC Shri Siddharth Joshi, Advocate, NTPC Ms. Simran Saluja, NTPC Shri. Sivakumar V Vepakomma, NTPC Shri. Nitin Gaur, Advocate, MPPMCL Shri. Anurag Naik, MPPMCL

Record of Proceedings

The order in the present petition was reserved on 18.11.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. At the outset, the learned counsel for the Petitioner prayed that it may be permitted to file certain additional information in the matter. The learned counsel for the Respondent, MPPMCL submitted that the reply filed by the respondent may be considered at the time of determination of tariff.

3. The Commission permitted the Petitioner to file additional information, after serving copy of the same on the Respondents. The Petitioner is also directed to furnish the following additional information, on or before **15.7.2022**, after serving copy on the Respondents:



For 2014-19 and 2019-24 Tariff Period

(i) The Petitioner shall indicate /furnished the final decision/status in respect of the arbitration cases, with regard to land compensation, Water system, Main Plant & Offsite civil works, Steam Turbine, TG package and Station C&I along with supporting documents for the claim under arbitration.

For 2019-24 Tariff Period

- (ii) Following details with regard to Turbine Generator (left out Civil works), Station C&I package, Offloaded packages for Main Plant civil, Water System (CW civil), A/C and Ventilation Packages, Fire Detection & Protection System (FDPS), Electrical Equipment Supply cum Erection and Steam Generator (left out civil package), Additional Cells for Cooling Tower etc.:
 - a) Reasons / circumstances that led the affected party to go for arbitration;
 - b) Details of arbitration such as parties who approached for arbitration, items/works covered under arbitration;
 - c) Works affected by arbitration
 - d) Status/Outcome of arbitration with supporting documents
 - e) Confirmation that amounts claimed is in respect of the Arbitration and is not a new claim.

4. The Respondents are directed to file their replies by 22.7.2022, with copy to the Petitioner, who may file its rejoinder, if any, by 29.7.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

5. Subject to the above, order in these petitions was reserved.

By order of the Commission

Sd/-B. Sreekumar Joint Chief (Law)

